

Cont.Cas(C) No.01 of 2017

Smt. Kamala Gurung vs. Shri Arjun Kumar Minda

BEFORE

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

03. 29-07-2017 Present : Mr. Sudesh Joshi and Mr. Sujan Sunwar, Advocates for the Appellant.

Mr. A. Moulik, Senior Advocate with Mr. Ranjit Prasad, Advocates for the Respondent.

Respondent in person.

Respondent has filed his Response along with a copy of the Order of the Hon'ble Supreme Court, passed in Petition for Special Leave to Appeal (C) No.16025 of 2017 with I.A. No.45022 of 2017, vide which, time to vacate the premises was extended up to 30-11-2017. It is also submitted by Learned Senior Counsel for the Respondent that, the Undertaking has been filed before the Hon'ble Supreme Court, as directed, and the Respondent had no intention of disobeying the direction of this Court, but had approached the Hon'ble Supreme Court, as a result of which, there was a delay in filing the necessary documents before this Court. It is prayed that the Contempt Petition be dismissed, considering the above facts.

Learned Counsel for the Petitioner has no objection.

Considered.

Ordered accordingly.

Judge
29-07-2017

Index : ~~Yes~~/No

Internet : Yes/~~No~~